

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4664
ANSWERED ON:08.12.2010
INCREASE IN SEATS IN KENDRIYA VIDYALAYAS
Yadav Shri Ranjan Prasad

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether Right to Education Act will be implemented in Kendriya Vidyalayas (KVs);
- (b) if so, the details thereof;
- (c) the time by which it will be implemented;
- (d) whether the Government has drawn any plan to increase the seats in KVs for proper implementation of RTE Act;
- (e) if so, the details thereof; and
- (f) the steps taken to ensure that children of Government officials do not suffer as a result thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SMT. D. PURANDESWARI)

- (a) & (b) Provisions of the Right of Children to Free and Compulsory Education Act, 2009 are applicable to different categories of schools including Kendriya Vidyalayas (KVs) as defined in Section 2 (n) of the Act. KVs are classified as "specified category" schools under Section 2 (p) of the Act.
- (c) The Right of Children to Free and Compulsory Education Act, 2009 has come into force with effect from 1.4.2010. Implementation of the provisions of the Act is an ongoing process.
- (d) to (f) The Act does not mandate increase in seats of specified category schools. KVs are primarily meant to cater to the wards of the transferable Central Government employees and Kendriya Vidyalaya Sangathan accords them the highest priority.